

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) (Insolvency) No. 637 of 2019**

**IN THE MATTER OF:**

**Liberty House Group Pte Ltd.**

**...Appellant**

**Vs**

**Mr. Dinkar T. Venkatasubramanian & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Krishnendu Dutta, Sr. Advocate along with Mr. Arvind Kumar Gupta, Ms. Heena George and Ms. Adyashree Dutta, Advocates**

**For Respondents: Mr. Sumant Batra and Mr. Pranav Gupta, Advocates for RP**

**Mr. Sumesh Dhawan and Ms. Vatsala Kak, Advocate for Promoters.**

**Mr. P. Nagesh, Advocate for Workers.**

**ORDER**

**26.02.2020** Heard learned Counsel for both the sides. It is stated that the Resolution Plan with regard to Amtek Auto Limited has been approved by 'Committee of Creditors' (in short '**CoC**'), but with regard to the present Corporate Debtor in voting held between 18.02.2020 till 25.02.2020, the votes in favour received were 63.15 % against required vote of 66%. Learned Counsel for the CoC states that CoC is still hopeful that some of the Financial Creditors can be persuaded in favour of the Resolution Plan and wants to make further efforts to see there is a resolution which would be in the interest of the Corporate Debtor. Learned Counsel seeks further time.

Heard. In the interest of justice, we adjourn this matter to **16<sup>th</sup> March, 2020** on same stage.

List the Appeal in 'Orders' category.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Mn*